

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH, AT MUMBAI

COMPANY SCHEME PETITION NO. 267 OF 2017.
CONNECTED WITH
COMPANY APPLICATION NO.125 OF 2017.

In the matter of the Companies Act, 2013;
AND

In the matter of Sections 230 to 232 of the
Companies Act, 2013 and other applicable
provisions of the Companies Act, 2013
And rules made thereunder;

AND

In the matter of Scheme of Amalgamation of
Lenient Finvest Private Limited, The First
Transferor Company, Luxury Link India
Private Limited, The Second Transferor
Company, Safari Mercantile Private Limited,
The Third Transferor Company With
Vahanvati Consultants Private Limited, the
Transferee Company.

LUXURY LINK INDIA PRIVATE)
LIMITED)
(U51909MH2008PTC182036), a)
company incorporated under the)
Companies Act, 1956 having its)
registered office at Janmabhoomi)
Chambers, Ground Floor, 29,) ... Petitioner Company.
Walchand Hirachand Marg, Ballard
Estate, Mumbai - 400 038.

Called for Admission

Mr. Chandrakant Mhadeshwar, Advocates for the Petitioner Company.

Coram: SH. BSH. M. K. SHRAWAT Hon'ble Member (J)

Date: 13rd April, 2017.

MINUTES OF ORDER

- 1) Petition Admitted.
- 2) Petition fixed for hearing on 27th day of ^{June} ~~April~~, 2017. ^{ms}
- 3) Learned Counsel for the Petitioner states that in pursuance of order dated 09th February, 2017 passed by this Tribunal in Company Scheme Application No. 125 of 2017, the meeting of the Equity Shareholders was convened and held at Flat No. 2602 Bayview Terraces Eknath Buwa Hatiskar Marg Opp Registration office, Adarsh Nagar, Prabhadevi Mumbai-400 025, on 23rd March, 2017, at 02.00 p.m. for the purpose of considering, and if thought fit, approving, with or without modification,

^{ms}

the proposed Scheme of Amalgamation of Lenient Finvest Private Limited, The First Transferor Company, Luxury Link India Private Limited, The Second Transferor Company, Safari Mercantile Private Limited, The Third Transferor Company With Vahanvati Consultants Private Limited, the Transferee Company. In the said meeting the Scheme was approved by unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies, Official Liquidator and Income Tax Authority.

5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Free Press Journal" in English Language, Mumbai Edition and translation thereof in "Navshakti" in Marathi Language, Mumbai Edition, both having circulation in Mumbai.

Sd/-
SH. M. K. SHRAWAT ` Member (J)